

THE ARMY AND AIR FORCE (DISPOSAL OF PRIVATE PROPERTY) AMENDMENT ACT, 2000

No. 31 OF 2000

[25th August, 2000.]

An Act further to amend the Army and Air Force (Disposal of Private Property) Act, 1950.

BE it enacted by Parliament in the Fifty-first Year of the Republic of India as follows:—

1. This Act may be called the Army and Air Force (Disposal of Private Property) Amendment Act, 2000.

Short title.

40 of 1950.

2. In section 7 of the Army and Air Force (Disposal of Private Property) Act, 1950 (hereinafter referred to as the principal Act), in sub-sections (1) and (3), for the words and figures "the Administrator General's Act, 1913", the words and figures "the Administrators-General Act, 1963" shall be substituted.

Amendment of section 7.

3 of 1913.
45 of 1963.

3. In section 10 of the principal Act, for the words "ten thousand", the words "two lakhs" shall be substituted.

Amendment of section 10.

4 of 1912.
14 of 1987.

4. In section 14 of the principal Act, for the words and figures "the Indian Lunacy Act, 1912", the words and figures "the Mental Health Act, 1987" shall be substituted.

Amendment of section 14.